

Sl. No.	Name of States	Name of Institutions
16.	Rajasthan	Mothers Education Hub, Jaipur Career Point, Jaipur Patanjali IAS, Jaipur
17.	Tamil Nadu	MT Educare Ltd.O Shankar IAS Academy, Annanagar, Chennai
18.	Telangana	Telangana State Study Centre, Hyderabad
19.	Tripura	Sachdeva College Pvt. Ltd., Agartala
20.	Uttar Pradesh	PMT Physics College, Lucknow Pioneer Foundation, Lucknow

Medical facilities at old age homes

2533. SHRI SUSHIL KUMAR GUPTA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that majority of old age homes funded by the Ministry do not have ambulances or readily available medical facilities for the elderly; and

(b) if so, what steps are being taken to improve the medical facilities for the elderly in those homes?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) This Ministry is implementing a Central Sector Scheme of Integrated Programme for Senior Citizens (IPSc) {previously known as Integrated Programme for Older Persons (IPOP)} under which grants in aid are given for running and maintenance of Senior Citizens Homes (Old Age Homes)/ Continuous Care Homes, Mobile Medicare Units etc. to the Implementing Agencies (IAs) such as State Governments / Union Territory Administrations (through Registered Societies)/ Panchayati Raj Institutions (PRIs) / Local bodies; Non-Governmental (NGOs)/ Voluntary Organizations.

Under the Scheme, grant-in-aid is not provided for medical ambulance in senior citizen homes. However, the grant-in-aid provided for running and maintenance of these homes including Medical facilities/ Medicare, towards first aid kit (as advised by Doctor), glucometer, BP monitoring machine, weighing machine and medicines etc. As

per guidelines of the Scheme, each Senior Citizen Home should engage a part time Doctor and a Nurse in the Home. Doctor need to visit the centre at least twice a week for health check-up of all the beneficiaries and he is bound to attend the beneficiaries in emergency. As far as possible Doctor residing near the centre should be engaged for the Homes. Similarly, Nurse need to visit the project for a minimum of 2 hours per day for 5 days in a week, for basic medical check-up of the inmates and also to provide nursing/ basic geriatric care.

Besides, each Home should have Regular Health Camps to be organized by implementing agencies in coordination with the District Administration.

The Scheme has been revised w.e.f. 01.04.2018. Under the revised Scheme provision of convergence of the Projects of Senior Citizen Homes under IPSrC have been done with the Scheme of Rashtriya Vayoshri Yojana (RVY), to provide physical aids and assisted living devices to the beneficiaries.

As far as possible, the beneficiaries of a Senior Citizen Homes should be enrolled with the Rashtriya Swasthya Bima Yojana (RSBY).

Proposal to decriminalise begging

2534. SHRI B.K. HARIPRASAD: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of the number of persons with mental illness arrested for beggary during the last three years and what is their status currently; and

(b) whether Government proposes to decriminalise begging and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) National Crime Record Bureau (NCRB) has informed that they have no information in this regard.

(b) No Sir, as per the 7th Schedule of the Constitution of India and under serial no. 9 of State List, the subject matter of "Relief of the disabled and unemployable" comes under the purview of State List. The States are responsible for taking necessary preventive and rehabilitative steps. As per information available, as many as 20 States and 2 UTs have either enacted their own Anti Beggary Legislation or adopted the legislation enacted by other States.